

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 8

C.P. (IB)/1163(MB)2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **14.11.2022**

NAME OF THE PARTIES: - **Assets Care & Reconstruction
Enterprise Limited**
V/s
Kochra Developers Private Limited

Appearance (via video-conference):

For Applicant : Adv Yash Dhruva a/w Adv Aalisha
Sharma i/b MDP & Partners

For Respondent : Adv.Nausher Kohli a/w Adv. Puru Jain
i/b Jain Law Partners LLP

Section 7 of the IBC, 2016

ORDER

Ld. Counsel appearing for the both sides present. Ld. Counsel appearing for the Corporate Debtor seeks time to file reply. Time granted. Let the same be done within a period of one week. Copy of the reply may also be given to the Ld. Counsel appearing for the Financial creditor. Rejoinder if any, before the adjourned date after serving advance copy well in advance. List this matter for final hearing on 28.11.2022.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)